

AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL

APPEAL No. 01/2013

with I.A. No.02 & 03/2013

(Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the order dated 15.01.2013 passed by the Airports Economic Regulatory Authority of India)

CORAM

Hon'ble Mr. Justice V.S. Sirpurkar
Chairman

Hon'ble Mrs. Pravin Tripathi
Member

In the matter of :

Business Aircrafts Operators Association ...Appellant
V/s.

Mumbai Int'l Airport Pvt. Ltd. and Anr. (AERA) Respondents

Appearances : Mr. Ramji Srinivasan, Senior Advocate with Mr. Sumeet Lall & Mr. Shwetabh Sinha, Advocates for the Appellant.

Sakya Singh Chaudhari, Mr. Gautam Chawla & Mr. Parinay Deep Shah, Advocates for Respondent No.1 (MIAL).

Mr. Atul Nanda, Sr. Advocate with Ms. Rameeza Hakeem & Ms. Priyadarshi Gopal, Advocates for AERA

ORDER

07th March, 2013

At the request of the Counsel appearing for Respondent No.1 (MIAL), matter is adjourned to 11th April, 2013.

(Justice V.S. Sirpurkar)
Chairman

(Pravin Tripathi)
Member